

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 4**  
**(IB)-243(PB)/2023**

**IN THE MATTER OF:**

State Bank of India	...	Applicant/Petitioner
Vs		
Bareilly Highways Project Limited	...	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 08.11.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Petitioner : Mr. Siddharth Sangal, Mr. Chirag Sharma, Ms. Richa Mishra, Advs.  
For the Respondent : Mr. Siddharthy Yadav, Sr. Adv., Ms. Divya Verma, Adv.

**ORDER**

Ld. Counsels for the parties appeared.

At the request and with the consent of both parties, list the matter for a Physical hearing **on 20.12.2023** along with all other pending applications.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**AVINASH KUMAR SRIVASTAVA**  
**MEMBER (TECHNICAL)**